

O.A.NO.1162/2006

ORDER DATED 14.7.2006

The applicant seeks directions to appoint him in the post of G.D.S.Mail Carrier. The applicant had also filed O.A.No.331/02 before this Tribunal, which was disposed of vide order dated 24.5.2004, with direction that "if the applicant filed any application to consider his appointment as E.D.Agent against any future vacancy, the Respondents shall independently consider the same in the light of notification/rules/instructions issued from time to time". The applicant filed an application (Annexure-1) for appointment to the vacant post of G.D.S.Mail Carrier.

The Respondents, in their reply, have stated that a post of G.D.S.Mail Carrier/Packer had fallen vacant due to the death of the incumbent and public notification was issued calling for applications for selection. While the selection process was in progress, restriction was imposed on new G.D.S. appointments. Accordingly, the notice was cancelled. The applicant had not applied for the said post. But subsequently, he made a representation to appoint him to the said post. It is further contended by the Respondents that the selection to the post in question has not been materialized due to administrative exigencies.

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In this view of the matter, no direction as sought by the applicant, can be granted. The applicant is at liberty to apply as and when the post is advertised and the same shall be considered in terms of directions already given by this Tribunal in O.A. No.331/2002.

For the aforesaid reasons, the application is hereby dismissed,
with no order as to costs.

BBPL
MEMBER(ADMN.)

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VICE-CHAIRMAN